

during the various sessions of Fourth Lok Sabha :

- (i) Statement No. Ninth Session, 1. 1969.
- (ii) Supplementary Eighth Session, Statement Nos. 1969. III and IV
- (iii) Supplementary Seventh Statement Nos. Session, 1969. XIII and XIV
- (iv) Supplementary Sixth Session, Statement No. 1968. IX
- (v) Supplementary Fifth Session, Statement No. 1968. XVI
- (vi) Supplementary Fourth Statement No. Session, 1968. XXII
- (vii) Supplementary Third Session, Statement No. 1967. XVII
- (viii) Supplementary Second Statement No. Session, 1967. XXIV

[Placed in Library. See No. LT-2627/70].

- (2) A copy each of the following Notifications under sub-section (3) of section 458 of the Merchant Shipping Act, 1958 :

- (i) The Examination of Masters and Mates (Amendment) Rules, 1959, published in Notification No. G.S.R. 2680 in Gazette of India dated the 29th November, 1969.
- (ii) The Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules, 1969, published in Notification No. G.S.R. 2703 in Gazette of India dated the 6th December, 1969. [Placed in Library. See No. LT-2628/70].

Notifications under the All India Services Act

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI

VIDYA CHARAN SHUKLA) : I beg to re-lay on the Table :

- (1) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :

- (i) The Indian Administrative Service (Fixation of Cadre Strength) Twentieth Amendment Regulations, 1969, published in Notification No. G.S.R. 2714 in Gazette of India dated the 6th December, 1969.
- (ii) The Indian Police Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1969, published in Notification No. G.S.R. 2715 in Gazette of India dated the 6th December, 1969.
- (iii) G.S.R. 2716 published in Gazette of India dated the 6th December, 1969 containing corrigendum to Notification No. G.S.R. 2027 dated the 23rd November, 1968.
- (iv) G.S.R. 2717 Published in Gazette of India dated the 6th December, 1969 containing corrigendum to Notification No. G.S.R. 2026 dated the 23rd November, 1968.
- (v) The Indian Administrative Service (Fixation of Cadre Strength) Fifteenth Amendment Regulations, 1969, published in Notification No. G.S.R. 2718 in Gazette of India dated the 6th December, 1969.
- (vi) The Seventeenth Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 2719 in Gazette of India dated the 6th December, 1969.
- (vii) The Indian Administrative Service (Fixation of Cadre Strength) Sixteenth Amendment Regulations, 1969, published in Notification No. G.S.R. 2720 in Gazette of India dated the 6th December,

[Shri Vidya Charan Shukla]

1969. [Placed in Library. See No. LT-2430/69].

(2) I beg to lay on the Table :

(a) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—

- (i) The Indian Medical and Health Service (Initial Recruitment) Amendment Regulations, 1969, (Hindi and English versions) published in Notification No. G.S.R. 2710 in Gazette of India dated the 6th December, 1969.
- (ii) The Twenty-first Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 2736 in Gazette of India dated the 13th December, 1969.
- (iii) The Eleventh Amendment of 1969 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G.S.R. 2737 in Gazette of India dated the 13th December, 1969.
- (iv) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 1969, published in Notification No. G.S.R. 2738 in Gazette of India dated the 13th December, 1969.
- (v) The Twentieth Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 2739 in Gazette of India dated the 13th December, 1969.
- (vi) The Indian Administrative Service (Fixation of Cadre Strength) Nineteenth Amendment Regulations, 1969, published in Notification No. G.S.R. 2740 in Gazette of India dated the 13th December, 1969.
- (vii) The Eighteenth Amendment of 1969 to the Indian Ad-

ministrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 2741 in Gazette of India dated the 13th December, 1969.

- (viii) The Indian Administrative Service (Appointment by Promotion) Fifth Amendment Regulations, 1969 (Hindi and English versions) published in Notification No. G.S.R. 2755 in Gazette of India dated the 20th December, 1969.
- (ix) The Nineteenth Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 2756 in Gazette of India dated the 20th December, 1969.
- (x) The Indian Police Service (Appointment by Promotion) Fourth Amendment Regulations, 1969 (Hindi and English versions) published in Notification No. G.S.R. 2757 in Gazette of India dated the 20th December, 1969.
- (xi) G.S.R. 2758 published in Gazette of India dated the 20th December, 1969 containing corrigendum to Notification No. G.S.R. 2670 dated the 29th December, 1969.
- (xii) The Indian Forest Service (Probation) Fourth Amendment Rules, 1969, published in Notification No. G.S.R. 2794 in Gazette of India dated the 27th December, 1969.
- (xiii) The Indian Administrative Services (Pay) Eleventh Amendment Rules, 1969, published in Notification No. G.S.R. 1 in Gazette of India dated the 3rd January, 1970.
- (xiv) The All India Service (Medical Attendance) Amendment Rules, 1969 (Hindi and English versions) published in Notification No. G.S.R. 78 in Gazette

of India, dated the 17th January, 1970.

(xv) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1970, published in Notification No. G.S.R. 80 in Gazette of India dated the 17th January, 1970.

(xvi) The Twenty-third Amendment of 1969 to the Indian Administrative (Pay) Rules, 1954, published in Notification No. G.S.R. 135 in Gazette of India dated the 24th January, 1970.

(xvii) The First Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 163 in Gazette of India dated the 31st January, 1970. [Placed in Library. See No. LT-2629/70].

(b) A copy of the Citizenship (Second Amendment) Rules, 1969 (Hindi and English versions) published in Notification No. G.S.R. 2795 in Gazette of India dated the 27th December, 1969, under sub-section (4) of the section 18 of the Citizenship Act, 1955. [Placed in Library. See No. LT-2630/70].

Annual Accounts of Madras Port Trust

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH): I beg to lay on the Table a copy of the Annual Accounts of the Madras Port Trust for the year 1967-68 and Audis Report thereon. [Placed in Library. See No. LT-2631/70].

श्री शिवचन्द्र भ्वा (मधुबनी): अध्यक्ष महोदय, मन्त्री महोदय ने मद्रास पोर्ट ट्रस्ट के लिये यहां पर वार्षिक लेखा रखा है और वह 1967-68 के साल के लिये है। यह 1970 का साल है। मोटे तौर पर अब हिसाब किया जायेगा 1970-71 के लिये। मैं जानना चाहता हूँ कि 1967-68 की रिपोर्ट तीन साल के बाद

वर्षों घाई ? क्या सरकार ने फैसला कर दिया है कि यह महकमा या और महकमे इसी रफतार से चलेंगे ? यदि नहीं, तो क्या मन्त्री महोदय यह आश्वासन देगे कि आइन्दा इतनी बेरी नहीं होगी और साल खत्म होने के बाद जल्दी ही प्रकाउन्ट्स को रखा जायेगा ?

श्री इकबाल सिंह: जहां तक इस बात का ताल्लुक है, मैं कह सकता हूँ कि हम कोशिश कर रहे हैं कि बेरी न हो। हम उन को रिमाइन्ड कराते हैं कि रिपोर्ट प्राये। जब ब्राडिट रिपोर्ट प्राती है तभी हम ला सकते हैं, लेकिन हम कोशिश करेंगे कि यह जल्दी हो सके।

ESTIMATES COMMITTEE

Hundred and Fifth Report

SHRI THIRUMALA RAO (Kakinada): I beg to present the Hundred-fifth Report of the Estimates Committee regarding action taken by Government on the recommendations contained in their Fifty-first Report on the erstwhile Ministry of Petroleum and Chemicals—Oil India Limited.

12.20 hrs.

PUBLIC ACCOUNTS COMMITTEE

Eighty-eighth and Ninetieth Report

SHRI ATAL BIHARI VAJPAYEE (Balrampur): I beg to present the following Reports of the Public Accounts Committee:

- (1) Eighty-eighth Report on action taken by Government on the recommendations contained in their Forty-first Report on para 41 of Audit Report (Civil), 1968 relating to the Ministry of Home Affairs regarding avoidable expenditure.
- (2) Ninetieth Report on action taken by Government on the recommendations contained in their Fifty-fifth Report on Finance Accounts of Central Government 1966-67—